



HIGH COURT LEGAL SERVICES COMMITTEE, JAMMU/SRINAGAR

NOTICE

It is notified for all stake holders in general and litigants as well as Advocates in particular that the High Court Legal Services Committee is organizing Pre-Lok Adalat session/sitting on September 7, 2024 (Saturday) in view of 3rd National Lok Adalat to be held on September 14, 2024 (Saturday) in both the wings of the High Court of J&K and Ladakh, wherein, the following types of cases shall be taken up for amicable settlement and final disposal;

Pre-Litigation cases

1. Cheque cases under Negotiable Instruments Act
2. Bank recovery cases
3. Labour dispute cases
4. Electricity and water bill disputes (excluding non-compoundable)
5. Other cases including Criminal-compoundable and Civil dispute

Pending cases (reflected on National Judicial Data Grid)

1. Criminal compoundable cases;
2. Cheque cases under N.I. Act;
3. Bank recovery cases;
4. MACT;
5. Labour dispute cases;
6. Electricity and water bill disputes (excluding non-compoundable)
7. Matrimonial disputes;
8. Land Acquisition cases;
9. Service matters relating to pay and allowances as well as retirement benefits;
10. Civil cases involving disputes of rent, easement rights, specific performance of contracts and injunction suit;
11. Revenue suits.

Any person interested in amicable settlement of his/her case/dispute through Lok Adalat, may approach the front office, High Court Legal Services Committee, Jammu/Srinagar with the details of his/her case (title, cases number and date of hearing) for getting the same listing before the Lok Adalat.

By Order

Secretary
High court Legal Services Committee
Jammu/Srinagar.

No.: HCLSC/Jmu/2024/ 005-309

Dated: 12-08-2024

Copy for information forwarded to the:-

1. Worthy Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
2. Worthy Principal Secretary to Hon'ble the Chief Justice (A), Patron-in-Chief, Legal Services Authority, U.Ts of J&K and Ladakh, Jammu/Srinagar for kind information of His Lordship.
3. Worthy Member Secretary, Legal Services Authority, UT of J&K, Jammu/Srinagar
4. Worthy Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar for submission of case files before the concerned benches.
5. Worthy Registrar IT, High Court of J&K and Ladakh, Jammu/ Srinagar with the request to upload the notification on the official website.
6. Secretary to Hon'ble Chairperson, High Court Legal Services Committee, Jammu for kind information of Her Lordship.
7. Office file.